

ITEM NO.18

COURT NO.7

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8750/2022

(Arising out of impugned final judgment and order dated 18-05-2022 in CRLMN No. 6357/2022 passed by the High Court Of Judicature At Patna)

ABHISHEK KATYAYAN

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.138374/2022-EXEMPTION FROM FILING O.T.)

Date : 17-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. Ashutosh Kumar Sharma, AOR
Mr. Sandeep Sharma, Adv.
Mr. Manoj Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner relies upon a Judgment of this Court in Munish Bhasin & Ors. Vs. State (Govt. of NCT of Delhi) & Anr. reported in (2009) 4 SCC 45 and taking assistance thereof, submits that at least in the application for anticipatory bail, which is granted by the High Court, the condition of payment of Rs. 10,000/- towards maintenance to Respondent No. 2 is not sustainable.

The relevant portion of the impugned order dated 18.05.2022 is extracted hereunder :-

"Considering the facts and circumstances of the case, the petitioner is directed to pay maintenance of Rs. 10,000/- per month to the opposite party no. 2."

Issue notice, returnable on 14.11.2022.

In the meantime, the condition of payment of maintenance, indicated in the impugned order dated 18.05.2022 granting him anticipatory bail, shall remain stayed.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(MONIKA DEY)
COURT MASTER